

C.A.No. 923/2003.

M.A.No.878 of 2003 is accordingly disposed of


05/11/03
Member (Judicial)

3. ORDER DATED 05.11.2003.

Applicants, 61 in number, have claimed that they were/are engaged as Casual Labourers under the Respondents in Telecom Department of the Government of India. It is their case that while taking steps to regularise the left-out Casual Labourers, the cases of the Applicants have not received due consideration (of the Respondents) discriminately.

2. It appears from Annexure-1 dated 15.10.2003 of the original Application that it has already been decided to regularise few left-out casual labourers. It appears that out of 1437 Casual Labourers identified, only 455 Casual Labourers are going to be regularised; for which their Bi-data have been called for (under Annexure-1 dated 15.10.2003) to be furnished by 31.10.2003. Taking clue from this, Mr. Dash, learned Counsel appearing for the Applicants states that expeditious steps are being taken to regularise 455 Casual Labourers by unjustly ignoring the cases of Applicants, who have placed on record few materials to substantiate their cases as made out in this original Application u/s.19 of the Administrative Tribunals

Act, 1985. 

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3. It is also the case of the Applicants that they have represented to the authorities for redressal of their grievances and that without paying any heed to their grievances, expeditious steps are being taken surreptitiously to regularise a few casual Labourers. To state in nut-shell, gross mala fides have been alleged in this original Application.

4. In the aforesaid premises, without wasting any time to examine each of the cases of Applicants, this case is hereby disposed of requiring the Respondents to examine (and, if required, by re-examining) the cases of each of the Applicants herein (even by giving them personal hearing with reference to records) before proceeding to regularise any of the left-out Casual Labourers; list of which was enclosed to Annexure-1 dated 15.10.2003. It is, however, made clear that without examining (re-examining) the cases of each of the Applicants and intimating them the result thereof, the Respondents should not give any finality to the matter relating to regularisation of left-out Casual Labourers.

5. With the aforesaid observations and directions, this case is disposed of; by granting liberty to the Applicants to furnish details (including all details as required in the bio-data under Annexure-1 dated 15.10.2003)

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C.A.No. 723/2003

about themselves (to the Respondents) in order to substantiate their cases, in shape of representation, by 15.11.2003. Send copies of this order to the Respondents, alongwith copies of the C.A., and free copies of this order be given to learned counsel for both sides.

Labhand
05/11/2003
Member (Judicial)

Copy of order dtt 5/11/03
a/w to copy issued
to all the respects.
by Posts. The same
copy of order
issued to the
counsel for both
sides.

05/11/03
S.O.

My
2/11/03

copy of order dt.
5/11/03 a/w cause
file issued to the
Petition. Counsel.

05/11/03
S.O.

My
14/11/03 Received *T. Gouraiah Das*
14/11/03